

(d) About the same proportion of the total quantity of paper consumed as now.

(e) The entire quantity of wastage is not burnt away. Trimmings to the value of over Rs. 2 lakhs are sold annually. The question of installing a pulp plant was examined sometime ago but it was dropped as uneconomical. Experiments are, however, being conducted to see whether a few confetti machines would not serve the purpose.

#### Extension of Services in Government Security Press

1315. **Shri Jadhav:** Will the Minister of Finance be pleased to state:

(a) the number of cases of re-appointment or extension of services in case of those employees who retired or were due to retire in the years 1954, 1955, 1956 and 1957 up-to-date in the Government Security Press including Currency Notes Press and Central Stamp Stores;

(b) the basis for such extensions or reappointments;

(c) whether Union Public Service Commission was consulted before giving such extension; and

(d) if so, what were the exigencies of public service which compelled Government to grant such extensions?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) There were no such cases during 1954, 1955 and 1956, but there has been one case of extension of service during 1957.

(b) The extension was given in the interest of public service.

(c) Consultation with the Commission was not necessary in this case under the rules.

(d) The need for the extension arose in connection with certain important projects like the issue of stamps on the decimal coinage system and an extension of the Currency Note Press.

#### Government Security Press Search Peons

1316. **Shri Jadhav:** Will the Minister of Finance be pleased to state:

(a) the number of search peons in the Government Security Press, Nasik; and

(b) whether it is a fact that the staff falls short of the needs of the Press?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) 110.

(b) No, Sir, the number is considered adequate.

#### Transfer of Security Money Deposits from Pakistan

1317. { **Shri Hem Raj:**  
**Shri Padam Dev:**

Will the Minister of Finance be pleased to state:

(a) the progress made so far in the transfer of the Security money deposits made by various categories of Indian contractors in the pre-partitioned Punjab from the Pakistan Government;

(b) the total amount of money which requires adjustment with the Pakistan Government; and

(c) the time by which the money will become available to the concerned persons?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) Under the arrangements agreed upon between the two Punjabs at the time of partition, the liability for refund of deposits, including deposits of contractors, has been allocated on the basis of the location of the deposits, and the claimants in India were required to apply direct to the authorities in West Pakistan for the refund of their deposits made there. As this arrangement did not work satisfactorily, the matter was considered further at the Punjab Implementation Committee meeting held in Chandigarh in October, 1967 and it was agreed at the instance of Punjab

(I) Government to set up a special sub-committee consisting of the representatives of the two Governments to examine this question and to submit their report to the Implementation Committee at the next meeting. Necessary action in this behalf is being taken by the Punjab Government in consultation with the West Pakistan Government.

(b) The Punjab Government do not have any information about the number of claims and the amount involved, as the claims had been submitted direct to the authorities in West Pakistan.

(c) In view of the position stated under (a) above it is not possible to indicate any time-limit by which these claims are expected to be settled.

#### Welfare Extension Projects in Marathwada

1318. Shri Pangarkar: Will the Minister of Education and Scientific Research be pleased to state the number of Welfare Extension Projects allocated to the Marathwada region of Bombay by the Central Social Welfare Board for the years 1956-57 and 1957-58 so far?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Sharmal):  
1956-57. .... Nil.  
1957-58. .... One.

#### Library Movement in Marathwada

1319. Shri Pangarkar: Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount of grant given to the Marathwada region of Bombay for encouraging library movement in the State during 1956-57; and

(b) the number of libraries opened there with the above assistance during 1956-57?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Sharmal): (a) Nil

(b) Does not arise.

#### Bombay High Court

1320. Shri Pangarkar: Will the Minister of Home Affairs be pleased to state:

(a) the number of judges who have been working in the High Court of Bombay since November, 1956; and

(b) the number of cases pending in the High court at present?

The Minister of Home Affairs (Pandit G. B. Pant): (a) 17 Judges worked on the Bench of the Bombay High Court from 1st November 1956 to 5th January 1957; 20 Judges worked on 6th January 1957, 19 Judges worked from 7th January 1957 to 16th January 1957; 18 Judges from 17th January to 28th February, 1957; 19 Judges from 1st March to 22nd March, 1957; 20 from 23rd March to 16th August, 1957; 19 from 17th August to 15th September, 1957 and 20 Judges have been working since that date.

(b) 16,192 cases were pending in the High Court on 12th November 1957.

#### Mercy Petitions

1321. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) the number of mercy petitions pending at present in connection with the commutation of death sentences;

(b) the number of petitions disposed of during 1956 and 1957 (upto 1st November, 1957); and

(c) the number of death sentences commuted during the above period?

The Minister of Home Affairs (Pandit G. B. Pant): (a) Twenty-four.

(b) 192 petitions were disposed of during the year 1956 and 172 during the period from 1st January to 1st November, 1957.

(c) Death sentence was commuted to imprisonment for life in the case of 68 prisoners during the year 1956 and